GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.4952 TO BE ANSWERED ON 31.03.2017

OBSERVATION/SPECIAL HOMES

4952: SHRIMATI REKHA VERMA: SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of Women & Child Development be pleased to state:

- (a) the details of observation/special homes being run by the Government for the children in conflict with law, State/UTwise along with facilities/amenities provided therein;
- (b) whether the Government has taken note of shortage of such homes and lack of basic facilities/amenities/ infrastructure in such homes and if so, the reaction of the Government thereto indicating the study/survey, if any, conducted in this regard and the outcome thereof;
- (c) the funds allocated/released and utilised for running/maintenance and modernisation of such homes during each of the last three years and the current year, State/UT-wise;
- (d) the details of proposals received from States/UTs for construction of such homes during the said period along with the action taken thereon and the funds provided for the purpose, State/UT-wise; and
- (e) the further measures taken by the Government for monitoring the implementation of Juvenile Justice Act, 2015 and facilitate the conducive environment in such homes for rehabilitation of juveniles therein?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ)

- (a): The number of Observation and Special Homes presently functioning in the country, State/UT-wise being supported under the Integrated Child Protection Scheme (ICPS) is at Annexure-I. The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) and Central Model Rules, 2016 framed thereunder provides for monitoring, inspections, standards of care and measures that may be taken by the State Governments/UT Administration to improve the condition of these homes. The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc.
- (b): Under the ICPS funds are provided to the State Governments/UT Administrations for setting up and managing homes of various types including Observation and Special Homes. The setting up of Homes are decided by the inter-ministerial Project Approval Board (PAB) constituted under ICPS to consider and approve the financial proposals received from the State Governments/UT Administrations, on the basis of need assessment carried out and requirement projected in the respective proposals. The PAB also deliberates on issues related to infrastructure and basic facilities during their

interaction with States/UTs. Further, the review of Child Care Institutions (CCIs) under the JJ Act, 2000/2015 has been undertaken by this Ministry.

- (c): The details of funds sanctioned, released and utilized by the State Governments/UT Administrations under ICPS including funds to run Observation and Special Homes during each of the last three years and the current year, State/UT-wise is at **Annexure-II**.
- (d): The details of funds provided to States/UTs for construction of Observation and Special Homes during the said period is at **Annexure-III**.
- (e): The primary responsibility of effective functioning of the CCIs including homes for children in conflict with law vests with the State Governments/ UT Administrations concerned, the Government of India has recently enacted the Juvenile Justice (Care and Protection of Children) Act, 2015, (JJ Act) which has come into effect from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of abuse and neglect.

Statement referred to in reply to part (a) of the Lok Sabha Un-Starred Question No.4952 for answer on 31.03.2017 raised by Shrimati Rekha Verma and Shrimati Bhavana Pundalikrao Gawali Patil regarding 'Observation/Special Homes'.

The number of observation and special homes presently functioning in the country, State/UT-wise being	
supported under the ICPS	

Sl. No.	Name of the State	Number of Observation & Special Homes							
		Observation Home	Special Home	Observation					
		2016-17	2016-17	2016-17					
1	Andhra Pradesh	12	2	2					
2	Arunachal Pradesh	2	0	10					
3	Assam	5	0	0					
4	Bihar	19	1	0					
5	Chattisgarh	16	7	0					
6	Goa	1	1	0					
7	Gujarat	3	0	3					
8	Haryana	5	3	0					
9	Himachal Pradesh	0	0	1					
10	Jammu & Kashmir	8	1	0					
11	Jharkhand	10	1	0					
12	Karnataka	16	1	0					
13	Kerala	14	2	0					
14	Madhya Pradesh	18	3	0					
15	Maharashtra	53	0	2					
16	Manipur	4	0	1					
17	Meghalaya	3	0	0					
18	Mizoram	8	2	0					
19	Nagaland	11	2	0					
20	Orissa	0	0	7					
21	Punjab	4	2	0					
22	Rajasthan	33	0	1					
23	Sikkim	2	1	0					
24	Tamil Nadu	8	2	0					
25	Telangana	1	1	0					
26	Tripura	31	6	0					
27	Uttar Pradesh	7	2	0					
28	Uttarakhand	8	0	4					
29	West Bengal	10	1	1					
30	Andaman & Nicobar	0	0	0					
31	Chandigarh	0	0	1					
32	Dadra & Nagar Haveli	0	0	0					
33	Daman & Diu	0	0	0					
34	Delhi	0	0	0					
35	Lakshadweep	4	1	0					
36	Puducherry	2	0	0					
	Total	318	42	33					

Annexure-II

Statement referred to in reply to part (c) of the Lok Sabha Un-Starred Question No.4952 for answer on 31.03.2017 raised by Shrimati Rekha Verma and Shrimati Bhavana Pundalikrao Gawali Patil regarding 'Observation/Special Homes'.

<u>The details of funds sanctioned, released and utilized by the State Governments/UT Administrations under ICPS including funds to run</u> <u>Observation and Special Homes during each of the last three years and the current year, State/UT-wise</u>

			2013-14			2014-15			2015-16		2016-17
S.No.	Name of the States/UTs	Amount Sanction ed (Rs. in Lakhs)	Amoun t Release d (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Sanction ed (Rs. in Lakhs)	Amount Released (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amoun t Sanctio ned (Rs. in Lakhs)	Amount Release d (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Sanctioned (Rs. in Lakhs)
1	Andhra Pradesh	1206.50	1206.50	1107.21	301.62	301.62	275.24	238.58	238.58	104.78	110.74
2	Arunachal Pradesh	54.74	54.74	26.50	130.68	130.68	84.17	571.68	571.68	92.02	52.29
3	Assam	1080.00	1080.00	1020.50	1010.36	1010.36	1332.49	597.90	597.90	1025.07	413.64
4	Bihar	957.56	957.56	515.42	204.75	204.75	1721.60	2687.89	2687.89	1896.52	551.62
5	Chhattisgarh	213.34	213.34	213.34	821.24	821.24	1620.47	3955.55	3955.55	2086.26	527.77
6	Goa	-	-	-	100	100	240.11	235.25	235.25	39.68	36.83
7	Gujarat	979.35	979.35	1004.35	1925.75	1925.75	1404.29	2328.90	2328.90	1510.37	769.95
8	Haryana	1085.51	1085.51	846.59	1526.72	1526.72	678.15	496.44	496.44	350.89	0.00
9	Himachal Pradesh	84.96	84.96	153.23	835.71	835.71	228.25	604.04	604.04	1255.12	2345.48
10	Jammu & Kashmir	-	-	-	-	-	-	113.35	113.35	0	43.12
11	Jharkhand	144.96	144.96	471.75	36.03	36.03	87.32	369.88	369.88	387.42	840.11
12	Karnataka	2403.63	2403.63	2388.38	3689.87	3689.87	3747.81	1845.24	1845.24	2193.66	507.56
13	Kerala	718.17	718.17	426.65	1354.35	1354.35	1340.30	944.39	944.39	660.25	216.96
14	Madhya	546.03	546.03	546.03	1889.69	1889.69	2096.53	1116.03	1116.03	2373.81	2503.88

			2013-14			2014-15			2015-16		2016-17
S.No.	Name of the States/UTs	Amount Sanction ed (Rs. in Lakhs)	Amoun t Release d (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Sanction ed (Rs. in Lakhs)	Amount Released (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amoun t Sanctio ned (Rs. in Lakhs)	Amount Release d (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Sanctioned (Rs. in Lakhs)
	Pradesh										
15	Maharashtra	557.56	557.56	1510.80	762.32	762.32	762.32	3138.75	3138.75	1975.29	699.53
16	Manipur	658.15	658.15	511.26	138.48	138.48	1986.84	3083.18	3083.18	1163.81	241.34
17	Meghalaya	762.45	762.45	762.45	2003.83	2003.83	1975.50	1469.55	1469.55	1497.88	2060.33
18	Mizoram	696.42	696.42	712.76	1919.02	1919.02	1919.02	2079.44	2079.44	2079.44	1949.55
19	Nagaland	911.41	911.41	911.41	957.41	957.41	1662.70	2257.65	2257.65	1473.21	1350.37
20	Odisha	1227.20	1227.20	1224.57	2544.82	2544.82	1786.31	3309.07	3309.07	2669.74	910.39
21	Punjab	191.27	191.27	216.10	507.12	507.12	570.61	820.81	820.81	515.57	253.60
22	Rajasthan	2347.56	2347.56	2288.27	3395.82	3395.82	3654.40	3258.92	3258.92	2929.43	0.00
23	Sikkim	15.97	15.97	54.55	390.24	390.24	413.88	562.00	562.00	303.74	601.18
24	Tamil Nadu	2131.05	2131.05	1541.83	3067.10	3067.10	2804.89	825.04	825.04	4282.78	5638.82
25	Telangana	-	-	-	2087.59	2087.59	203.53	354.88	354.88	93.94	195.64
26	Tripura	124.42	124.42	124.42	1227.34	1227.34	1073.70	710.63	710.63	680.20	676.04
27	Uttar Pradesh	1109.39	1109.39	1009.45	1798.90	1798.9	3552.11	2884.18	2884.18	3293.57	3207.19
28	Uttarakhand	333.92	333.92	-	83.48	83.48	11.05	66.88	66.88	3.89	15.54
29	West Bengal	2373.04	2373.04	2046.26	2574.04	2574.04	4348.35	508.67	508.67	1067.29	3017.11
30	Andaman & Nicobar Island	-	-	-	145.90	145.90	0.00	36.03	36.03	36.03	134.62
31	Chandigarh	17.58	17.58	42.26	362.22	362.22	228.30	357.82	357.82	324.15	245.44
32	Dadra & Nagar Haveli	2.09	2.09	3.15	68.61	68.61	6.71	58.66	58.66	5.84	177.59
33	Daman & Diu	69.28	69.28	19.32	80.61	80.61	32.73	82.82	82.82	57.69	126.42
34	Delhi	404.73	404.73	502.44	606.22	606.22	838.68	1363.40	1363.40	931.53	978.64

		2013-14			2014-15				2016-17		
S.No.	Name of the States/UTs	Amount Sanction ed (Rs. in Lakhs)	Amoun t Release d (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Sanction ed (Rs. in Lakhs)	Amount Released (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amoun t Sanctio ned (Rs. in Lakhs)	Amount Release d (Rs. in Lakhs)	Amount Utilised (Rs. in Lakhs)	Amount Sanctioned (Rs. in Lakhs)
35	Lakshadweep	-	-	-	-	-	_	0.00	0.00	-	0.00
36	Puducherry	64.66	64.66	340.46	1168.57	1168.57	676.23	559.60	559.60	622.75	175.02
	Total	23472.9	23472.9	22541.71	39716.41	39716.41	43364.59	43893.1	43893.1	39983.62	31574.31

<u>Statement referred to in reply to part (d) of the Lok Sabha Un-Starred Question No.4952 for answer on 31.03.2017 raised by Shrimati Rekha Verma and Shrimati Bhavana Pundalikrao Gawali Patil regarding 'Observation/Special Homes'.</u>

Sl. No.	Name of the State	Construction Observation Homes 201	n & Special	Constructi Observatio Homes 201	on & Special	Construct Observation Homes 201	on & Special	Construction of Observation & Special Homes 2016-17	
		No. Assisted	Amount (Rs. In Lakhs)	No. Assisted	Amount (Rs. In Lakhs)	No. Assisted	Amount (Rs. In Lakhs)	No. Assisted	Amount (Rs. In Lakhs)
1	Andhra Pradesh	-	-	-	-	-	-	-	-
2	Arunachal Pradesh	-	-	2	116.99	4	253.49	-	-
3	Assam	-	-	-	-	-	-	-	-
4	Bihar	3	94.05	-	-	-	-	-	-
5	Chhattisgarh	-	-	-	-	7	374.43	-	-
6	Goa	-	-	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-	5	262.35
8	Haryana	1	31.35	-	-	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-	-	-	-
10	Jammu and Kashmir	-	-	-	-	-	-	-	-
11	Jharkhand	-	-	-	-	-	-	-	-
12	Karnataka	-	-	-	-	-	-	-	-
13	Kerala	-	-	-	-	1	52.47	-	-
14	Madhya Pradesh	-	-	-	-	-	-	-	-
15	Maharashtra	-	-	-	-	-	-	-	-
16	Manipur	-	-	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-	-	-
18	Mizoram	2	19.21	-	-	-	-	-	-
19	Nagaland	-	-	1	89.41	-	-	2	157.41
20	Orissa	-	-	2	141.38	1	28.07	-	-

The details of funds provided to States/UTs for construction of Observation and Special Homes during the said period under ICPS

21	Punjab	_	-	2	133.21	2	66.79	-	-
22	Rajasthan	3	94.06	-	-	3	157.41	-	-
23	Sikkim	-	-	-	-	-	-	-	-
24	Tamil Nadu	-	-	-	-	-	-	-	-
25	Tripura	-	-	1	54.21	-	-	1	23.24
26	Uttar Pradesh	-	-	6	312.93	-	-	2	104.94
27	Uttarakhand	-	-	-	-	-	-	-	-
28	West Bengal	-	-	-	-	1	52.47	-	-
29	Telangana			-	-	-	-	-	-
30	Andaman & Nicobar	-	-	-	-	-	-	-	-
31	Chandigarh	-	-	-	-	-	-	-	-
32	Dadra and Nagar	-	-	-	-	-	-	-	-
	Haveli								
33	Daman and Diu	-	-	-	-	-	-	-	-
34	Lakshadweep	-	-	-	-	-	-	-	-
35	NCT of Delhi	-	-	-	-	-	-	-	-
36	Puducherry	-	-	-	-	-	-	-	-
	Total	9	238.67	14	848.13	19	985.13	10	547.94